

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. Nos.97-99/2017 in Civil Appeal No(s). 2795-2797/2017

CHANDRA GUPTA KUMAR AND ORS. ETC. ETC. Appellant(s)

VERSUS

STATE OF BIHAR AND ORS. ETC. ETC. Respondent(s)

(Appln(s) for clarification of court's order and office report)

Date : 03/05/2017 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MRS. JUSTICE R. BANUMATHI

For the parties

Mr. Ajit Kr. Sinha, Sr. Adv.
Mr. Anurag Pandey, Adv.
Ms. Reena Pandey, Adv.Mr. Shivam Singh, Adv.
For Mr. Gopal Singh, AORMr. M.K. Choudhary, Adv.
Mr. Harshul Singh, Adv.
Ms. Kritika Khurana, Adv.
For Ms. Namita Choudhary, AORMr. Rakesh Singh, Adv.
Mr. S. Sinha, Adv.
Mr. Arun K. Sinha, Adv.Mr. Durga Dutt, Adv.
Mr. Himansh Munshi, Adv.Mr. Dhruv Kumar Jha, Adv.
For Mr. K.K. Jaipurian, Adv.

Mr. Dushyant Parashar, Adv.

Mr. Kumar Ranjan, Adv.
Mr. Gopal Jha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. Ajit Kumar Sinha, learned senior counsel and learned counsel appearing for the candidates submit that the candidates who have already undergone and cleared the physical test may not be subjected to the physical test again along with the written examination. It is submitted that almost thirteen years have passed after the physical examination and, therefore, the candidates may not have the same standard which they acquired thirteen years back. Therefore, it is submitted that even if a physical test is conducted it may be limited to the medical fitness of the candidates.

Learned counsel appearing for the State seeks some time to get clarification.

Post on 8.5.2017

(NARENDRA PRASAD)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR